

45830/2024

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Establishment Section) **Civil Secretariat,**
Srinagar/Jammu

Subject: Appointment of Multitasking Staff in the Department of Law, Justice and Parliamentary Affairs.

Reference: i. General Administration Department's OM No. GAD/MTG0RBIV/01/2023 (7098912) dated 04.06.2024
ii. J&K Service Selection Board's No. JKSSB-SD0SECY(UT)/18/2022-1 (7065919) dated 15.05.2024.

Government Order No. **14628** -JK(LD) of 2024.
Dated 16-08-2024.

Pursuant to the recommendations of the J&K Service Selection Board, sanction is hereby accorded to the appointment of Mr. Yash Paul Singh, S/o Rai Singh, R/o Farnot Kathua, under OM/ ESM Category in the J&K Legal Subordinate Service as Multitasking Staff (District Cadre Ganderbal) carrying the Pay Level SL-1(14800-47100) with immediate effect.

The appointee shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of twenty one (21) days from the date of issuance of this Order failing which his appointment shall be deemed to have been cancelled ab-initio without any further notice.

The appointee shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:

- (i) Academic/ Qualification Certificates.
- (ii) Matriculation/ Date of Birth Certificate.
- (iii) Health Certificate from the concerned Chief Medical Officer of the District.
- (iv) Domicile Certificate issued by the Competent Authority.
- (v) Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that if he has taken loan for self-employment from DIC/ Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, he shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. He shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from his salary. DDO concerned shall obtain an affidavit from the concerned appointee regarding both relinquishment of proprietorship and stakes, if any, in such a

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self-employment unit/enterprise and recovery to be made and also personally monitor its recovery.

(vi) Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidate shall further be subject to the following conditions:-

- a) The appointee shall furnish an Undertaking in the shape of an Affidavit as per **Annexure-A** that if on verification his qualification certificate and other certificates have been found to be fake/ forged his appointment shall be deemed to be cancelled ab-initio and he has no criminal records and also do not face any criminal proceedings;
- b) The services of the appointee shall be governed by the Jammu and Kashmir Legal (Subordinate) Service Recruitment Rules, 2021;
- c) The salary of the appointee shall not be drawn and disbursed to him unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category/Domicile Certificate is received from the concerned Authorities/Agency;
- d) The appointee shall be on probation for a period of two years;
- e) The appointment of the candidate shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009;
- f) The inter-se seniority of the appointee in J&K Legal (Subordinate) Service, 2021 shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956;
- g) The appointment of the appointee shall be cancelled ab-initio, if it is found that he possesses higher qualification than the prescribed one at any stage and he shall also liable for Criminal prosecution under law; and
- h) The appointment of the appointee shall be subject to outcome of the writ petition(s)/OA, if any, pending before Competent Court of law.

By Order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)


Secretary to Government.

No. LAW-Estt/273/2021-10

Dated 16-08-2024

Copy to the:

1. Principal Secretary to Government, Hon'ble Lieutenant Governor, Raj Bhawan.
2. Joint Secretary, Ministry of Home Affairs, Government of India.
3. Commissioner Secretary to Government, General Administration Department.
4. Director Archives, Archaeology and Museums, J&K.
5. Director Finance, Department of Law, Justice and Parliamentary Affairs.


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6. Director Information, J&K with the request to kindly get this order published in two leading News Papers both at Srinagar and Jammu.
7. Director Litigation, Kashmir.
8. Secretary, J&K Services Selection Board.
9. District Litigation Officer, Ganderbal.
10. Private Secretary to Chief Secretary, J&K for information of the Chief Secretary
11. Private Secretary to Secretary to Government, Department of Law, Justice and PA for information of the Secretary.
12. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
13. Concerned selected candidate for information and compliance.
14. Government Order file
15. Concerned file.

Reyaz Ali Bhat
16.08.24

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

[Signature]
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**Annexure-A to Government Order No. 14628-JK(LD) of 2024 dated
16.08.2024**

Affidavit

I _____ S/o , D/o, Shri _____ R/o _____
Aadhar No. _____ do hereby undertaking as under :

1. That, if on verification, my qualification/ Date of Birth / Reserved Category/Domicile Certificate from the concerned issuing authorities is found fake/ forged, my appointment as Multitasking Staff in the Jammu and Kashmir Legal (Subordinate) Service shall be deemed to have been cancelled ab-initio.
2. That, I have no criminal records and do not face any criminal proceedings in any Court of Law, if this is found to be incorrect, I shall be liable for removal from the provisional appointment as Multitasking Staff in the Jammu and Kashmir Legal (Subordinate) Service.
3. That, if at any stage, it is found that I am in possession of lower/ higher than the prescribed qualification, my appointment as Multitasking shall be liable for cancellation.
4. That, in case any statement as at (1) to (3) above is proved to be false, I shall be liable for disciplinary proceedings under law.

Deponent

Verification:

The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent.



16.08.24